CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

DATE OF HEARING: 25.7.2018

**Petition No. 201/MP/2017 alongwith I.A. No.33/2018**

Petitioner  :  ACME Hisar Solar Power Private Limited

Respondents :  Solar Energy Corporation of India Limited and Others

Subject     :  Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

**Petition No. 202/MP/2017 alongwith I.A. No.35/2018**

Petitioner  :  ACME Koppal Solar Power Private Limited

Respondents :  Solar Energy Corporation of India Limited and Others

Subject     :  Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

**Petition No. 203/MP/2017 alongwith I.A. No.36/2018**

Petitioner  :  ACME Vijaypura Solar Power Private Limited

Respondents :  Solar Energy Corporation of India Limited and Others

Subject     :  Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

**Petition No. 204/MP/2017 alongwith I.A. No.37/2018**

Petitioner  :  ACME Babadham Solar Power Private Limited

Respondents :  Solar Energy Corporation of India Limited and Others

Subject     :  Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016.

**Petition No. 230/MP/2017 alongwith I.A. No.34/2018**
Petitioner: ACME Kurukshetra Solar Power Private Limited
Respondents: NTPC Limited and Another

**Petition No. 231/MP/2017 alongwith I.A. No.38/2018**

Petitioner: ACME Rewari Solar Power Private Limited
Respondents: NTPC Limited and Another

**Petition No. 33/MP/2018**

Petitioner: ACME Jaipur Solar Power Private Limited
Respondents: M.P. Power Management Company Limited and Others

Coram: Shri P.K. Pujari, Chairperson
       Shri A.K. Singhal, Member
       Dr. M.K. Iyer, Member

Parties present: Shri Hemant Sahai, Advocate, AJSPPL
                Ms. Mazag Andrabi, Advocate, AJSPPL
                Ms. Maghana Aggarwal, Advocate, AJSPPL
                Shri M.G. Ramachandran, Advocate, NTPC, SECI & MPPMCL
                Ms. Anushree Bardhan, Advocate, NTPC SECI & MPPMCL
                Shri Shubham Arya, Advocate, NTPC SECI & MPPMCL
                Shri Nishant Gupta, NTPC
                Shri Ankur Gupta, Advocate, DMRC

**Record of Proceedings**

Learned counsel for the Petitioner requested for time to file rejoinder to the reply filed by the respondents.
2. Learned counsel for DMRC requested for two weeks time to file reply to the Petition No. 33/MP/2018. Request was allowed by the Commission.

3. After hearing the learned counsels for the Petitioner and the respondents, the Commission directed the parties to complete their pleadings before the next date of hearing.

4. The petitions shall be listed for hearing on 30.8.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)